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O.A-519/91

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Serial No. of Order	Date of Order	Order with Signature
4	6-5-92	Call on 23-6-92 for fixing a date of hearing. Call on Counter if any, shall be filed by 18-6-92. Vice-Chairman.
5	23-6-92	This case is fixed to 13-7-92 for hearing. Counter if any, shall be filed in the meantime. Vice-Chairman.
6	13-7-92	Mr. B. Pal, Learned Senior Sd. Counsel, Railways is on accommodation today. Call on 1-9-92 for fixing a date of hearing. Counter if any, shall be filed in the meantime. Vice-Chairman Mamabhai
7	2-9-92	Call on 28-9-92 for fixing a date of hearing. Counter if any, shall be filed in the meantime. Vice-Chairman.
8	29-9-92	Call on 19-10-92 for fixing a date of hearing. Counter if any, shall be filed in the meantime. Vice-Chairman.
9	2-4-93	Mr. Pal is on accommodation. Third copy has been served. Call on 7-4-93. Vice-Chairman
10	7-4-93	Mr. P.C. Mahapatra, learned Counsel for the petitioner is present and so also Mr. B. Pal, learned Standing Counsel. Counsel for both sides agreed that this case may be taken up for hearing on 4-5-93. I have no objection. Call on 4-5-93 for hearing along with the Misc. application. Vice-Chairman

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O.A. 579/91
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Serial No. of Order	Date of Order	Order with Signature
11 4-5-93	Call on 28th 93 for fixing a date of hearing.	Vice-Chairman.
12 28-6-93	Call on 27-93 for hearing since Hon-ble Vice-Chairman is on leave today.	J. N.
13 8-7-93	Put up tomorrow for hearing as requested by Mr. Pal.	Member (A) J. N. Vice-Chairman
14 9-7-93	As per order dated 9-7-93 passed in on 522/91.	J. N. Vice-Chairman Member (A)